BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.458/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th September 2017, 10.30 A.M

Name of the Company  Under Section		Kanishka SethiaVs- Aspective Commodial Pvt.Ltd. & Ors. 241/242		
	Mr. Rohi Mr. Rohi Mr. Kun Ms. Sa Mr. Rud Mr. Coo	ranks Bannyis St. t Choudhen erzit Bannezis mehaci Chalud raman Bhatlas neh Mann	Adu. Fredeling Adu. Peteling Clany Adu Fredeling Adu Adu  Clany Adu Adu  Clany Adu  Clan	Aderoción de Manne Abroate
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## ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 & 2 are present.

Heard. Admit.

Respondents may file reply within 3 weeks with a copy in advance to the petitioner. Thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

An I.A.No. 394/KB/2017 has been filed in this matter. Reply may be filed in I.A.No. 394/KB/2017 within 3 weeks with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 3 weeks with a copy in advance to the opposite parties.

Meanwhile both the parties shall maintain status quo in respect of shareholdings, composition of Board and assets of the Company.

It appears that both the parties belong to the same family. Therefore, Advocates of both the parties are directed, if possible, to settle the matter amicably.

List the matter on 09/11/2017.

Sdf (Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

Member (J)